

Norms Committee Minutes of the Meeting No. 02/AM-19-20 dt. 30.05.2019 under the Chairmanship of Shri K.C. Rout, Addl. DGFT.

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The following Members of the Committee were present in the meeting:-

- (i) Shri Nand Lal, Consultant, DIPP Udyog Bhawan, New Delhi.
- (ii) Shri Shaish Kumar, Consultant
- (iii) Shri D.N. Mathur, Consultant

The Committee first considered the minutes of the Norms Committee Meeting No. 01/19-20 dated 04.04.2019 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The UO No./OM No. of the scanned copy is reflected in the Minutes.

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|-----------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-63<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s SHITAL INDUSTRIES PVT LTD GUJARAT<br>F.NO. 01/83/50/667/AM17/DES-IV<br>RA F. NO. 08/24/040/00093/AM17<br>AA No. 0810138210 dt. 24.06.2016 |
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Decision: The Committee considered the case as per agenda for fixation of norms. The reply received and file alongwith reply has been sent to TA(SK). The case is re-listed on 10.07.2019

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| Case No. M-64<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s SHITAL INDUSTRIES PVT LTD GUJARAT<br>F.NO. 01/83/50/567/AM16/DES-IV<br>RA F. NO. 08/24/040/105/AM16<br>AA No. AA NO. 0810135687 DT. 17.07.2015 |
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Decision: The Committee considered the case as per agenda for fixation of norms. The reply received and file alongwith reply has been sent to TA(SK). The case is re-listed on 10.07.2019

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| Case No. M-65<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/ S PROEC ENERGY LIMITED NEW DELHI<br>F.NO. 01/83/50/180/AM18/DES-IV/<br>RA F. NO. 05/24/040/51/AM18<br>AA No. 0510402427 Dt. 03.05.2017 |
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Decision:- The Committee considered the case as per agenda and heard the arguments of the

firm during the **personal hearing** and directed them to furnish additional documents. Since no reply has been received reminder dated 6.6.2019 issued by DGFT. The case is re-listed on 10.07.2019.

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|-----------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-66<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/ S PROEC ENERGY LIMITED NEW DELHI<br>F.NO. 01/83/50/13/AM18/DES-IV/<br>RA F. NO. 05/24/040/590/AM17<br>AA NO. 051039 0510395317 dt. 14.08.2015 |
|-----------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and heard the arguments of the firm during the **personal hearing** and directed them to furnish additional documents. Since no reply has been received reminder dated 6.6.2019 issued by DGFT. The case is re-listed on 10.07.2019

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|-----------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-67<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Crognosys India Pvt Limited Mumbai<br>F.NO. 01/83/171/AM19/DES-IV<br>RA F. NO.03/95/40/527/AM19<br>AA No. 03108239571 dt. 24.09.2018 |
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Decision:- The Committee considered the case as per agenda and decided to issue D/L. Letter dated 17.06.2019 issued to the firm. The case is re-listed on 10.07.2019.

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| Case No. M-68<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Merino Industries Limited<br>F.No. 01/83/171/54/AM19/DES-IV<br>R.A F.No. NIL<br>MODIFICATION OF SION |
|-----------------------------------------------------|----------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and decided to refer the file to Deptt. of IPP with reply received from the *Plastics Export Promotion Council*.

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|-----------------------------------------------------|-------------------------------------------------------------------------------------------------------------|
| Case No. M-69<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Merino Panel Product Limited<br>F.No. 01/83/171/55/AM19/DES-IV<br>R.A F.No. NIL<br>MODIFICATION OF SION |
|-----------------------------------------------------|-------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and decided to refer the file to Deptt. of IPP with reply received from the *Plastics Export Promotion Council*.

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| Case No. M-70<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s. Bodal Chemicals Limited Ahmedabad<br>FNo. 01/83/50/137/AM19/DES-IV<br>RA F. NO. 8/24/40/352/AM18<br>AA NO. 0810142151 DT. 15.03.2018 |
|-----------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the D/L letter dt. 14.02.2019 followed by reminder dt. 09.04.2019 issued to the firm.

Case No. M-71  
M/No. 2/19-20  
Dated: 30.05.2019

M/s ARCL Organics Ltd., Kolkata  
F.No. 01/83/50/121/AM19/DES-IV  
R.A. F.No. 02/24/040/0198/AM-18  
AA NO 0210208263 DT 08.03.2018

Decision:- The Committee considered the case as per agenda and decided to refer the file to TA.. File has been sent to (NL) T.A and the case is re-listed on 10.07.2019.

Case No. M-72  
M/No. 2/19-20  
Dated: 30.05.2019

M/s. INTECH ORGANICS LIMITED GURGAON  
FNo. 01/83/50/314/AM19/DES-IV  
RA F. NO. 05/23/040/120/AM-19  
AA 0510406945 dt. 22.06.2018

Decision:- The Committee considered the case as per agenda and decided to ratify the Norms as under:

| Import Items |                                                   | For Export of 1 Kg<br>Methyl Bromide 100% | Methyl Bromide 98%<br>+ 2% Chloropicrin |
|--------------|---------------------------------------------------|-------------------------------------------|-----------------------------------------|
| 1.           | LIQUID BROMINE                                    | 1.075 Kg                                  | 1.054 Kg                                |
| 2.           | CHLOROPICRIN                                      | NIL                                       | 0.0210 Kg                               |
| 3.           | PACKING MATERIAL<br>CYLINDER VALVE                | NIL                                       | RELEVANT, AS<br>PER PACKING<br>POLICY   |
| 4.           | PACKING MATERIAL<br>CYLINDER VALVE<br>DOUBLE PORT | RELEVANT, AS PER<br>PACKING POLICY        | NIL                                     |
| 5.           | DELETED                                           | -----                                     | -----                                   |
| 6.           | DELETED                                           | -----                                     | -----                                   |
| 7.           | METHANOL                                          | 0.263KG                                   | 0.258KG                                 |

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee

Case No. M-73  
M/No. 2/19-20  
Dated: 30.05.2019

M/s Oriental Trimax Limited, New Delhi  
F.No. 01/83/171/48/AM-19/DES-IV  
RA F.No. 05/24/40/0417/AM19  
AA No. 4.06 HBP

Decision: The Committee considered the case as per agenda and examined by the committee and it has been decided that this case is to be withdrawn from the agenda and separately it will be considered on file.

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|-----------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-74<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s. Rex Tone Industries Limited Mumbai<br>F.No. 01/83/50/67/AM19/DES-IV<br>RA F.NO. 03/95/40/1060/AM18<br>AA No. 0310819598 dt. 07.03.2018 |
|-----------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------|

Decision: The Committee considered the case as per agenda and heard the arguments of the firm during the personal hearing and directed them to furnish the specific items of import for manufacturing of export product. D/L dated 25.02.2019 and reminder dated 09.04.2019 issued. Reply received by email/Dak dt. 31.05.2019 from the firm & file sent to DIPP The case is re-listed on 10.07.2019.

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|-----------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-75<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s. Rex Tone Industries Limited Mumbai<br>F.No. 01/83/50/164/AM18/DES-IV<br>RA F.NO. 03/95/40/01/AM18<br>AA No. 0310813079 dt. 05.05.2017 |
|-----------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and heard the arguments of the firm during the personal hearing and directed them to furnish the specific items of import for manufacturing of export product. D/L dated 25.02.2019 and reminder dated 09.04.2019 issued. Reply received by email/Dak dt. 31.05.2019 from the firm & file sent to TA(SK). The case is re-listed on 10.07.2019.

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|-----------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-76<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s JOHNSON MATTHEY CHEMICALS INDIA<br>PVT., LIMITED RAIGAD<br>F.NO. 01/83/50/622/AM17/DES-IV/<br>RA F. NO. 03/94/040/264/AM17<br>AA NO. 0310806142 dt. 12.07.2016 |
|-----------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------|

Decision:- the Committee considered the case as per agenda and decided to refer the file to TA. File has been sent to (SK) TA and the case is re-listed on 10.07.2019.

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| Case No. M-77<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Exim Corporation Mumbai<br>F.No. 01/83/050/118/AM-16 DES-IV<br>R.A. F.No. 03/94/040/736/AM15<br>AA NO. 0310790868 DT. 10.11.2014 |
|-----------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and decided to issue D/L. letter dated 17.06.19 has been to the firm and the case is relisted on 10.07.2019,

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|--------------------------------|--------------------------------------------------------|
| Case No. M-78<br>M/No. 2/19-20 | M/s Nocil Limited Mumbai<br>F.No.01/83/171/AM19/DES-IV |
|--------------------------------|--------------------------------------------------------|

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|-------------------|----------------------------------------------------------------|
| Dated: 30.05.2019 | RA F. NO.03/95/40/483/AM19<br>AA No. 0310823545 dt. 05.09.2018 |
|-------------------|----------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

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|-----------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-79<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Kiri Industries Limited Ahmedabad<br>F.No. 01/83/50/508/AM19/DES-IV<br>R.A .F.No. 08/24/040/0190/AM19<br>AA No. 0810143387 dt. 06.09.2018 |
|-----------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the norms as under:

| Export Item                                                                                           | Quantity | Import Item            | Quantity recommended |
|-------------------------------------------------------------------------------------------------------|----------|------------------------|----------------------|
| REACTIVIE BLACK KVN                                                                                   | 1 kg     | J. Acid                | 0.065 kg.            |
|                                                                                                       |          | Meta Phenylene Diamine | 0.075 kg.            |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |          |                        |                      |

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| Case No. M-80<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Mehta Petro Refineries Limited Mumbai<br>F.No. 01/83/050/094/AM15 DES-IV<br>R.A.F.No. 03/95/040/0437/AM-14<br>AA No. 0310747482 dt. 29.08.2013 |
|-----------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the norms as under:

| Export Item                                                                                           | Quantity | Import Item                                                        | Quantity recommended |
|-------------------------------------------------------------------------------------------------------|----------|--------------------------------------------------------------------|----------------------|
| ALIPHATIC HYDROCARBON FLUID<br>(MPRL -23/25)                                                          | 1 MT     | HYDROTREATED LIGHT DISTILLATE<br>(Ketrul D80/ YK - D80/ YK - D80N) | 0.888 MT             |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE |          |                                                                    |                      |

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|-----------------------------------------------------|-----------------------------------------------------------------------------------------------|
| Case No. M-81<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Nirma Limited<br>F.No. 01/83/162/017/AM18 DES-IV<br>R.A.F.No. NIL<br>MODIFICATION OF SION |
|-----------------------------------------------------|-----------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and decided to issue D/L. Reply of D/L received. File has been sent to TA(DIPP), The case is re-listed on 10.07.2019.

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|-----------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-82<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Artek Surfin Chemicals Limited Mumbai<br>F.NO. 01/83/50/22/AM19/DES-IV<br>RA F. NO. 03/94/40/754/AM18<br>AA NO 0310818725 DT. 25.01.2018 |
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Decision:- The Committee considered the case as per agenda and observed that the case had already been approved in earlier meeting No. 1/83 dated 04.04.19.

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|-----------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-83<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s SIDDHI VINAYAKA SPECHEM PVT LIMITED<br>BANGALORE<br>F.NO. 01/83/171/AM19/DES-IV<br>R A.07/21/040/250/AM-17<br>AA NO. 0710110573 DT. 26.10.2016 |
|-----------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and decided to ratify the Norms as under:-

| Export Item        | Qty.  | Import Item              | Qty recommended |
|--------------------|-------|--------------------------|-----------------|
| DITHIOTHREITOL/DTT | 1 kg. | 1. Thio Acetic Acid      | 2.581 Kg.       |
|                    |       | 2. CIS-2 Butene 1,4 Diol | 3.038 Kg.       |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

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|-----------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-84<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/S Vidhi Speciality Food Ingredients Limited<br>Mumbai<br>F.NO. 01/83/171/AM 19/DES-IV<br>RA F. NO. 03/95/40/261/AM17<br>AA NO. 0310805807 Dt. 29.06.2016 |
|-----------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and decided to defer the case and decided to issue reminder to the firm. The D/L letter 09.04.2019 followed by reminder 03.06.2019 issued to the firm,. The case is re-listed on 10.07.2019.

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|-----------------------------------------------------|--------------------------------------------------------------------------------------------|
| Case No. M-85<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/S VIDHI SPECIALITY FOOD INGREDIENTS<br>LIMITED MUMBAI.<br>F.NO. 01/83/171/18/AM19/DES-IV |
|-----------------------------------------------------|--------------------------------------------------------------------------------------------|

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| RA F. NO. 03/95/40/637/AM18<br>AA NO. 0310817214 DT. 22.11.2017 |
|-----------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and decided to defer the case and decided to issue reminder to the firm. The D/L letter 18.3.2019 followed by reminder 03.06.2019 issued to the firm. The case is re-listed on 10.07.2019.

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|-----------------------------------------------------|------------------------------------------------------------------------------------|
| Case No. M-86<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Shamrock Chemie Pvt Ltd<br>F.No. 18/16/2016-17/ECA-I<br>AA No. NIL<br>RA F.No. |
|-----------------------------------------------------|------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and observed that goods exported by the firm should have been as per the SION A1250. As stated by RA, Ahmedabad, the exported item is Linear Alkyl Benzene Sulphonic Acid (Sodium Salt) and not LABSA. The Committee is of the view that the two export items are different and the exported item is (Sodium Salt) form which is not as per SION, hence the Company has not exported as per SION.

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|-----------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-87<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Grindwell Norton Limited, Mumbai<br>F.No. 01/83/50//05/AM19-DES.IV<br>RA 03/94/040/721/AM18<br>AA No. 0310818489 dt. 15.01.2018 |
|-----------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------|

Decision: The Committee considered the case as per agenda for fixation of norms. The reply received and file alongwith reply has been sent to TA(SK). The case is re-listed on 10.07.2019

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|-----------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-88<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Grindwell Norton Limited, Mumbai<br>F.No. 01/83/50//217/AM19-DES.IV<br>RA 03/94/040/1039/AM18/<br>AA No. 0310820226 dt. 03.04.2018 |
|-----------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------|

Decision: The Committee considered the case as per agenda for fixation of norms. The reply received and file alongwith reply has been sent to TA(SK). The case is re-listed on 10.07.2019

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|-----------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-89<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M /s Grindwell Norton Limited, Mumbai<br>F.No. 01/83/50/830/AM17-DES.IV<br>RA 03/94/040/1105/AM16<br>AA No. 0310808841 dt. 27.10.2016 |
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Decision: The Committee considered the case as per agenda for fixation of norms. The reply received and file alongwith reply has been sent to TA(SK). The case is re-listed on 10.07.2019

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|---------------|-------------------------------|
| Case No. M-90 | M /s Grindwell Norton Limited |
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| M/No. 2/19-20<br>Dated: 30.05.2019 | F.No. 01/83/50/340AM18-DES.IV<br>RA 03/94/040/0257/AM18<br>AA No. 0310814460 dt. 05.07.2017 |
|------------------------------------|---------------------------------------------------------------------------------------------|

**Decision:** The Committee considered the case as per agenda for fixation of norms. The reply received and file alongwith reply has been sent to TA(SK). The case is re-listed on 10.07.2019

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|-----------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-91<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s SRI AYYAPPAN FINE ART<br>F.No. 01/83/050/342/AM-19/DES-IV<br>R.A. No. 35/24/040/006/AM19<br>AA No. 3510045362 DT 29.06.2018 |
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**Decision:-** The Committee considered the case as per agenda and decided to refer the file to TA. File has been sent to TA (NL)DIPP . The case is re-listed on 10.07.2019.

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|-----------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-92<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s. Reckitt Benckiser Healthcare India Pvt Ltd<br>F.No.01/83/50/385/AM18/DES-IV<br>RA F.No. 05/24/040/238/AM18<br>AA No. 0510403832 dt. 29.08.2017 |
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**Decision :**The Committee considered the case as per agenda and decided that norms for the following 3 inputs may be revised in line with Master Batch Formula with 0.5% wastage as given earlier by DIPP viz.

| Import Item No. | Item Description              | Revised Quantity in Kgs. |
|-----------------|-------------------------------|--------------------------|
| 3               | Keltrol CG F(Xanthan Gum)     | 20.100                   |
| 4               | Glycerin BP/EP/USP (Glycerol) | 1005.00                  |
| 14              | Glucono-Delta-Lactone         | 402.00                   |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

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|-----------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-93<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s CHEMICO CHEMICALS PVT LTD<br>F.NO. 01/83/50/521/AM19/DES-IV<br>RA F.No. 05/23/040/252/AM19<br>AA No 0510407691 DT. 05.09.2018 |
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**Decision:-** The Committee considered the case as per agenda and decided to ratify the as under:-

| Export Item          | Quantity | Import Item                                   | Quantity recommended                      |
|----------------------|----------|-----------------------------------------------|-------------------------------------------|
| Antimony Trisulphide | 1 Kg     | Antimony Concentrate containing 55% to 62% of | 1.32 Kg. subject to condition that import |

|  |  |                                     |                                                          |
|--|--|-------------------------------------|----------------------------------------------------------|
|  |  | Sb content with moisture<br>7% -10% | item should contain<br>minimum 7% of<br>Moisture content |
|--|--|-------------------------------------|----------------------------------------------------------|

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

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|-----------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-94<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s HEMANI INDUSTRIES LIMITED<br>F.NO. 01/83/50/574/AM19/DES-IV<br>RA F.No. 03/94/040/525/AM19<br>AA No 0310824084 DT. 01.10.2018 |
|-----------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and decided to ratify the norms as under :-

| Export Item                    | Qty.  | Import Item             | Qty recommended |
|--------------------------------|-------|-------------------------|-----------------|
| METAMITRON TECHNICAL (98% MIN) | 1 Kg. | Sodium Cyanide          | 0.685 Kg.       |
|                                |       | Hydrazine hydrate (64%) | 1.386 Kg.       |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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|-----------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-95<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s. SPAK ORGOCHEM (INDIA) PVT LIMITED<br>F.No. 01/83/171/377/AM-19/DES-IV<br>R.A. F.No. 03/95/040/00855/AM-18<br>AA No. ----- Norms under 4.06 |
|-----------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------|

Decision- The Committee considered the case as per agenda and decided that as per request of the firm process produced Qty of RM as per above application would be as under :-

| Export Item          | Qty          | Import Item                                                                      | Qty         |
|----------------------|--------------|----------------------------------------------------------------------------------|-------------|
| Cocodiethanolamide   | 200000.0 kg. | RBD Palm Kernel Olein/<br>RBD Palm Kernel Oil /<br>Hydegenerated Palm Kernel Oil | 1,38,000 kg |
|                      |              | Diethanolamine                                                                   | 64,000 Kg.  |
| Cocomonoethanolamide | 100000.0 Kg. | RBD Palm Kernel Olein/<br>RBD Palm Kernel Oil/                                   | 81,000.0 kg |

|  |  |                                  |              |
|--|--|----------------------------------|--------------|
|  |  | Hydegenerated<br>Palm Kernel Oil |              |
|  |  | Monoethanolamine                 | 21,000.0 kg. |

The above fixation of Ad-hoc norms is valid for present application under Para 4.06 of HBP. RA concerned may take necessary action under Para 4.6 of HBP as per above decision of NORMS COMMITTEE

|                                                     |                                                                                                                                           |
|-----------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-96<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Bitumag Industries Pvt Limited<br>F.No. 01/83/50/458/AM19/DES-IV<br>R.A F.No. 34/24/040/0047/AM19<br>AA No. 3410044341 dt. 19.07.2018 |
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Decision:- The Committee considered the case as per agenda and decided to refer the file to TA. The file has been sent to TA (NL)DIPP . The case is re-listed on 10.07.2019.

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|-----------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-97<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Bitumag Industries Pvt Limited<br>F.No. 01/83/50/454/AM19/DES-IV<br>R.A F.No. 34/24/040/0048/AM19<br>AA No. 3410044342 dt. 19.07.2018 |
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Decision- The Committee considered the case as per agenda and decided to refer the file to TA. The file has been sent to TA (NL)DIPP . The case is re-listed on 10.07.2019.

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|-----------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-98<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Bitumag Industries Pvt Limited<br>F.No. 01/83/50/456/AM19/DES-IV<br>R.A F.No. 34/24/040/046/AM19<br>AA No. 3410044340 dt. 19.07.2018 |
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Decision"- The Committee considered the case as per agenda and decided to refer the file to TA. The file has been sent to TA (NL)DIPP . The case is re-listed on 10.07.2019.

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| Case No. M-99<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Bitumag Industries Pvt Limited<br>F.No. 01/83/50/459/AM19/DES-IV<br>R.A F.No. 34/24/040/044/AM19<br>AA No. 3410044343 dt. 19.07.2018 |
|-----------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and decided to refer the file to TA. The file has been sent to TA (NL)DIPP . The case is re-listed on 10.07.2019.

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|------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-100<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Chemshel Ent Pvt. Ltd<br>F.No. 01/83/50/709/AM10/DES-IV<br>R.A. F.No. 02/24/40/168/AM10<br>AA No. 0210135038 dt. 10.12.2009 |
|------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and observed that the export made by the firm is not correct. The Committee decided to transfer the case to PRC for consideration.

Case No. M-101  
M/No. 2/19-20  
Dated: 30.05.2019

M/s Keva Fragrances Pvt Limited Gujarat  
F.No. 01/83/50/425/AM18/DES-IV  
R.A. F.No. 03/94/040/430/AM18  
AA No. 0310815384 dt. 24.08.2017

Decision:- The Committee considered the case as per agenda and decided to refer the file to TA. The file has been sent to TA (SK). The case is re-listed on 10.07.2019.

Case No. M-102  
M/No. 2/19-20  
Dated: 30.05.2019

M/s Yasho Industries Limited  
F.No. 01/83/50/592/AM19/DES-IV  
RA 03/95/040/486/AM19  
Aa No. 0310823245 dt. 24.08.2018

Decision:- The Committee considered the case as per agenda and decided to refer the file to TA(DNM). The case is deferred and re-listed on 10.07.2019.

Case No. M-103  
M/No. 2/19-20  
Dated: 30.05.2019

M/s Scottish Chemicals Industries  
F.No. 01/83/50/77/AM19/DES-IV  
RA 03/95/040/920/AMm19  
Aa No. 0310819873 dt. 16.03.2018

Decision:- The Committee considered the case as per agenda and decided to call for a personnel hearing to the firm. PH Letter dated 19.06.19 has been sent to the firm. The case is re-listed on 10.07.2019.

Case No. M-104  
M/No. 2/19-20  
Dated: 30.05.2019

M/s Prasad International Pvt Limited Ahmedabad  
F.No. 01/83/171/AM19/DES-IV  
RA 08/24/40/00434/AM19  
AA -----

Decision:-The Committee considered the case as per agenda and decided to issue D/L. Letter dated 03.06.19 issued to the firm. The case is re-listed on 10.07.2019.

Case No. M-105  
M/No. 2/19-20  
Dated: 30.05.2019

M/s Prasad International Pvt Limited Ahmedabad  
F.No. 01/83/171/AM19/DES-IV  
RA 08/24/40/00433/AM19  
AA -----

Decision:-The Committee considered the case as per agenda and decided to issue D/L. Letter dated 03.06.19 issued to the firm. The case is re-listed on 10.07.2019.

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|------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-106<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Roha Dyechem Pvt Ltd Mumbai<br>F.NO. 01/83/50/631/AM18/DES-IV<br>RA F.No. 03/95/040/00515/AM18<br>AA No 0310816334 dt. 12.10.2017 |
|------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and decided to ask the firm to pay fee of Rs. 5000/- to RA concerned by way of online and apply to DGFT for fixation of norms alongwith copy of receipt of fee and all relevant documents, as applicable. D/L letter issued to firm on 07.06.2019.. The case is re-listed on 10.07.2019.

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|------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-107<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Roha Dyechem Pvt Ltd Mumbai<br>HQ F.NO. 01/83/50/166/AM19/DES-IV<br>RA F.No. 03/95/040/1035/AM18<br>AA No 0310819423 dt. 26.2.2018 |
|------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and decided to ask the firm to pay fee of Rs. 5000/- to RA concerned by way of online and apply to DGFT for fixation of norms alongwith copy of receipt of fee and all relevant documents, as applicable. D/L letter issued to firm on 07.06.2019.. The case is re-listed on 10.07.2019.

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|------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-108<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/S Roha Dyechem Pvt Ltd Mumbai<br>HQ F.NO. 01/83/50/633/AM18/DES-IV<br>RA F.No. 03/95/040/00563/AM18<br>AA No 0310816514 dt. 25.10.2017 |
|------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and decided to ask the firm to pay fee of Rs. 5000/- to RA concerned by way of online and apply to DGFT for fixation of norms alongwith copy of receipt of fee and all relevant documents, as applicable. D/L letter issued to firm on 07.06.2019.. The case is re-listed on 10.07.2019.

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|------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-109<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/S Roha Dyechem Pvt Ltd Mumbai<br>HQ F.NO. 01/83/50/404/AM19/DES-IV<br>RA F.No. 03/95/040/380/AM19<br>AA No 0310822239 dt. 11.7.2018 |
|------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and decided to ask the firm to pay fee of Rs. 5000/- to RA concerned by way of online and apply to DGFT for fixation of norms alongwith copy of receipt of fee and all relevant documents, as applicable. D/L letter issued to firm on 07.06.2019.. The case is re-listed on 10.07.2019.

Case No. M-110  
M/No. 2/19-20  
Dated: 30.05.2019

M/S Roha Dychem Pvt Ltd Mumbai  
F.NO. 01/83/50/386/AM19/DES-IV  
RA F.No. 03/95/040/0084/AM19  
AA No 0310822193 dt. 09.07.2018

Decision: The Committee considered the case as per agenda and decided to ask the firm to pay fee of Rs. 5000/- to RA concerned by way of online and apply to DGFT for fixation of norms alongwith copy of receipt of fee and all relevant documents, as applicable. D/L letter issued to firm on 07.06.2019.. The case is re-listed on 10.07.2019.

Case No. M-111  
M/No. 2/19-20  
Dated: 30.05.2019

M/s Nagar Haveli Perfumes & Aromatics  
F.No. 01/83/50/464/AM-09/DES-IV  
RA 03/95/40/249/AM-09  
(1) AA NO. 0310475546 dt. 19.06.2018  
(2) AA No. 0310328730 dt. 05.05.2005  
(3) AA No. 0310415018 dt. 08.01.2007  
(4) AA No. 0310276902 dt. 25.06.2004  
(5) AA No. 0310328729 dt. 05.05.2005  
(6) AA No.0310328666 dt. 05.05.2005  
(7) AA No.0310286088 dt. 13.08.2004  
(8) AA No.0310350052 dt. 03.10.2005

Decision:-The Committee considered the case as per agenda and heard the arguments of the firm during the personal hearing and decided to approve the cases in respect of said licences based on the written comments of the Technical Adviser. Scanned copy of the written comments are placed at the end of the minutes.  
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee,

Case No. M-111-A  
M/No. 2/19-20  
Dated: 30.05.2019

M/s Nagar Haveli Perfumes & Aromatics  
F.No. 01/83/50/815/AM-19/DES-IV  
RA 03/95/40/00393/AM-09  
(1) AA NO. 0310475546 dt. 19.06.2018  
(2) AA No. 0310328730 dt. 05.05.2005  
(3) AA No. 0310415018 dt. 08.01.2007  
(4) AA No. 0310276902 dt. 25.06.2004  
(5) AA No. 0310328729 dt. 05.05.2005  
(6) AA No.0310328666 dt. 05.05.2005  
(7) AA No.0310286088 dt. 13.08.2004  
(8) AA No.0310350052 dt. 03.10.2005

Decision:- Please see the decision of Case No.M-111 above.

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|------------------------------------------------------|---------------------------------------------------------------------------|
| Case No. M-112<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Jocil Limited<br>F.NO. 01/83/50/599/AM-19/DES-IV<br>AA No. 6610000016 |
|------------------------------------------------------|---------------------------------------------------------------------------|

Decision:- Please see Online Case No. 396

|                                                      |                                                                           |
|------------------------------------------------------|---------------------------------------------------------------------------|
| Case No. M-113<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Jocil Limited<br>F.NO. 01/83/50/712/AM-19/DES-IV<br>AA No. 6610000019 |
|------------------------------------------------------|---------------------------------------------------------------------------|

Decision:- Please see on line Case No. 430

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|------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-114<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/S Oriflame India Pvt., Limited<br>HQ F.NO. 01/83/50/886/AM07/DES-IV<br>RA F.No. 05/24/040/652/AM07<br>AA No. 0510193976 dt. 08.11.2006 |
|------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and decided to refer the file to TA. The file has been sent to TA(DIPP) and the case is re-listed on 10.07.2019.

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|------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-115<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Oriflame India Pvt., Limited<br>HQ F.NO. 01/83/50/1288/AM19/DES-IV<br>RA F.No. 05/24/040/00718/AM09<br>AA No. 0510236338 dt. 12.02.2009 |
|------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and decided to refer the file to TA. The file has been sent to TA(DIPP) and the case is re-listed on 10.07.2019.

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|------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-116<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Galaxy Surfactants Mumbai<br>F.No. 01/83/50/420/AM18/DES-IV<br>RA F. No. 03/94/040/00331/AM-18<br>AA No. 0310814961 dt. 01.08.2017 |
|------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and decided to refer the file to TA. The file has been sent to TA(SK) and the case is re-listed on 10.07.2019.

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|------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-117<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Sterling Auxiliaries Pvt., Limited<br>F.No. 01/83/50/00394/AM19/DES-IV<br>RA No. 03/95/040/00783/AM18<br>AA No. 0310821823 dt. 21.06.2018 |
|------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and decided to refer the file to TA. The file has been sent to TA(SK) and the case is re-listed on 10.07.2019.

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|------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-118<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Godrej Industries Limited Mumbai<br>F.No. 01/83/50/027/AM19/DES-IV<br>RA No. 03/95/040/0839/AM18<br>AA No. 0310818772 dt. 30.01.2018 |
|------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and decided to refer the file to TA (SK). The file is sent to TA (SK) and the case is re-listed on 10.07.2019.

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|------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-119<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Krishna Lamicoat Pvt Limited, Bangalore<br>F.No. 01/83/50/460/AM19/DES IV<br>RA F.No. 07/24/040/136/AM17<br>AA No. 0710110076 dt. 12.7.2016 |
|------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and decided to ratify the norms as under :-

| Export Item                          | Qty.      | Import Item                                                 | Qty recommended |
|--------------------------------------|-----------|-------------------------------------------------------------|-----------------|
| Kraft Paper 70 GSM<br>(in cut sizes) | 57.050 MT | Oji Standard Sack<br>Kraft Paper 70 GSM<br>(in Jumbo Rolls) | 58.191 MT       |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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|------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------|
| Case No. M-120<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Proce Energy Limited<br>F.No. 01/83/050/00528/AM18/DES-IV<br>RA No. 05/24/40/313/AM18<br>AA No.0510404497 dt. 2.11.2017 |
|------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------|

Decision: The Committee considered the case as per agenda and decided to ask the firm to pay fee of Rs. 5000/- to RA concerned by way of online and apply to DGFT for fixation of norms alongwith copy of receipt of fee and all relevant documents, as applicable. D/L letter dated 26.6.19 issued to firm. The case is re-listed on 10.07.2019.

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|------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-121<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Artek Surfin Chemicals Limited<br>F.No. 01/83/50/022/AM19/DES-IV<br>RA F.No. 03/95/040/00754/AM18<br>AA No 0310818725 dt. 25.01.2018 |
|------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|

Decision:- The Committee considered the case as per agenda and observed that the case had already been approved in earlier meeting No. 1/83 dated 04.04.19.

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|------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-122<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Sterling Auxiliaries Pvt., Limited<br>F.No. 01/83/50/00395/AM19/DES-IV<br>RA No. 03/95/040/00660/AM18<br>AA No. 0310821821 dt. 21.06.2018 |
|------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------|

**Decision:-** The Committee considered the case as per agenda and decided to refer the file to TA (SK). The file has been sent to TA (SK) and the case is re-listed on 10.07.2019.

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|------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-123<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s Sterling Auxiliaries Pvt., Limited<br>F.No. 01/83/50/00748/AM19/DES-IV<br>RA No. 03/95/040/00668/AM18<br>AA No. 0310824325 dt. 09.10.2018 |
|------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------|

**Decision:-** The Committee considered the case as per agenda and decided to refer the file to TA. The file has been sent to TA (SK) and the case is re-listed on 10.07.2019.

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|------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------|
| Case No. M-124<br>M/No. 2/19-20<br>Dated: 30.05.2019 | M/s . Saraf Chemicals Pvt Ltd<br>F.No. 01/83/50/366/AM17/DES-IV<br>RA No. RA F.NO. 03/95/40/222/AM18<br>AA No. 0310814231 dt. 23.06.17 |
|------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------|

**Decision :** The Committee considered the case as per agenda and decided to ratify the norms as under :-

| Export Item                                                                                               | Qty. | Import Item                      | Qty recommended |
|-----------------------------------------------------------------------------------------------------------|------|----------------------------------|-----------------|
| Dispersion of Fluoropolymers (containing 87.5% Dispersion Polymer & Paraffin and 7.5% Blocked Isocyanate) | 1MT  | 3. Dispersion Polymer & Paraffin | 0.875 MT        |
|                                                                                                           |      | 4. Blocked Isocyanate            | 0.075 MT        |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

*Kendhu*

*RMO*